

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A. 34/94 in
O.A. NO. 400/91
T.A. NO.

DATE OF DECISION 7-3-95

Mr. Vinodkumar N. Raval **Petitioner**

Party in Person

Advocate for the Petitioner (s)

Versus

Union of India

Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy **Member (A)**

The Hon'ble Dr. R.K. Saxena Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Vindakumar N. Raval
4, Subhlaxmi Society,
Ranip, Ahmedabad

Applicant

Advocate Mr. V.M. Raval (Party in person)

Versus

1. Union of India
Director General
Postal Services,
New Delhi
2. Senior Superintendent of R.M.S.
Ahmedabad Division,
Ahmedabad.
3. Director of Postal Services (HQ)
Office of the Post Master General
Ahmedabad.

Respondents.

Advocate

O R D E R

In

Date: 7-3-1995

R.A. 34/1994 in O.A. 400/91

Per Hon'ble Dr. R.K. Saxena

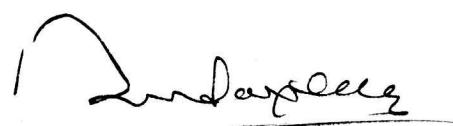
Member (J)

This review application has been moved by the applicant himself and he also sought permission to put up few points before us. We allowed the same and heard the applicant.

2. The contention of the applicant is that the O.A. 400/91 which was filed by him was decided by this Tribunal on 13-9-1994 on the ground that the applicant had filed Review application before the Member (Personnel),

Postal Department which was pending at the time of filing of the application. The other ground was that ^{he} wanted to withdraw the application with leave to move representation about the disposal of the revisional application, so pending. Now his contention is that the Review application as a matter of fact was decided, before the date of decision i.e. 13-9-94 in the said O.A. 400/91. Had it been the fact, it would have been brought to our notice at the time of disposal of the said O.A. Since the review application as is contended by the applicant, is rejected, ^h and thus fresh cause of action has arisen. There may be point of limitation which may be condoned in the present circumstances. The applicant is therefore, directed to file fresh O.A. challenging the order passed in review application.

3. The present review application has got no force and is therefore rejected accordingly.



(Dr. R.K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

*AS.